

CHAPTER XXIII

MISCELLANEOUS

Official report. 280. An Official report of the proceedings of the Assembly shall be published under the supervision of the Secretary and shall be made available to every member. Such publications shall be deemed to be under the orders of Speaker under rule 283.

Expunging of words. 281. If the Speaker is of opinion that a word or words has or have been used in debate which is or are defamatory or indecent, or unparliamentary or undignified, or grossly irregular he may in his discretion order that such word or words be expunged from the official report of the proceedings of the House, and all consequential alterations made in such report and make an announcement in the Assembly of the fact of his having made such order.

Indication in printed debates of expunged proceedings. 282. The portion of the proceedings of the House so expunged shall be marked by asterisks and an explanatory foot-note shall be inserted in the proceedings as follows:-

"Expunged as ordered by the Chair"

Printing and publication of other documents, etc. 283.(1) The Speaker may authorize the printing, publication, distribution or sale of any paper, document or report in connection with the business of the House or any paper, documents, or report laid on the table of the House or presented to the House or a Committee thereof.

Provided that the proceedings of the House approved and published under the orders of the Speaker shall not be modified or removed either by the same Speaker or by any of the Speakers succeeding him or by the House or any new matter included or annexed to such proceedings, for any reason whatsoever.

(2) A paper, document or report printed, published, distributed or sold in pursuance of sub-rule (1) shall be deemed to have been printed, published, distributed or sold under the authority of the House within the meaning of clause (2) of Article 194 of the Constitution.

284. Admission to the various galleries of the Assembly Chamber during the sittings of the Assembly shall be regulated in accordance with regulations made by the Speaker. *Strangers.*

285. The Speaker, whenever he thinks fit, may order strangers to withdraw or the press gallery to be cleared. *Power to order withdrawal of strangers.*

286. All matters not specially provided for in the Constitution or in these rules and questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may from time to time direct. *Residuary power of the Speaker.*

287. Any member may, with the consent of the Speaker move that any rule may be suspended in its application to a particular motion before the House and if the motion is carried by three-fourths of the total number of members present and voting at the meeting, the rule in question shall be suspended for the time being: *Motion for suspension of rules.*

Provided, however, that the above provision shall not be invoked to suspend rule 92(vii)

INTIMATION TO SPEAKER OF ARREST, DETENTION, ETC., AND RELEASE OF A MEMBER

288. When a member is arrested on a criminal charge or for a criminal offence or is sentenced to imprisonment by a Court anywhere in India or is detained under an executive order of any State or Central Government, the Committing Judge, Magistrate or Executive Authority, as the case may be, shall intimate such fact to the Speaker, indicating the reasons for the arrest, detention or conviction, as the case may be, as also the place of detention or imprisonment of the member in the appropriate form prescribed by the Speaker---Vide Appendices A and B.

289. When a member is arrested and after conviction released on bail pending an appeal or otherwise released such fact shall also be intimated to the Speaker by the authority concerned in the appropriate form prescribed by the Speaker---Vide Appendix C.

290. As soon as may be, the Speaker shall, after he has received a communication referred to in rule 288 or rule 289 read it out in the House if sitting or if the House is not sitting direct that it may be published in the information sheet for the information to the members:

Provided that if the intimation of the release of a member either on bail or by discharge on appeal received before the House has been informed of the original arrest, the fact of his arrest, or his subsequent release or discharge may not be intimated to the House by the Speaker.

**Procedure regarding service of a legal process and
arrest with the precincts
of the House**

291. No arrest shall be made within the precincts of the House without obtaining the permission of the Speaker.

292. A legal process, civil or criminal or notice shall not be served within the precincts of the House without obtaining the permission of the Speaker.
